

THE SECOND SCHEDULE

(See SECTION 4-B)

(Matters within the jurisdiction of Industrial Tribunals)

1. Wages, including the period and mode of payment ;
2. Compensatory and other allowances ;
3. Hours of work and rest intervals ;
4. Leave with wages and holidays ;
5. Bonus, profit sharing, provident fund and gratuity ;
6. Shift working otherwise than in accordance with standing orders ;
7. Classification by grades ;
8. Rules of discipline ;
9. Rationalization ;
10. Retrenchment of workmen and closure of establishment ;
and
- ¹[**10-A.** Any matter relating to the closure of the undertaking of an industrial establishment.]
11. Any other matter that may be prescribed.

1. Add. by s. 14 of U. P. Act I of 1957.

2. Schedules I, II and III add. by s. 15 of U. P. Act I of 1957.